

## HIGH COURT OF JUDICIATURE AT PATNA

Tender Notice No. 01/2022/Computer Cell

### TENDER NOTICE

Sealed quotations are invited from Reputed Firms/Original Equipment Manufacturer (OEM)/Authorized Dealers/Suppliers/Service Providers/Vendors within two weeks from the date of publication of this notice on the official website of this court for the supply of 5 units of Scanner as per the specification mentioned at **Table A** for the use of Patna High Court.

**Table A (Specification of Scanner)**

Sl.No	Characters	Minimum Specification
1	Page Per Minute	60
2	Resolution	Upto 600 dpi
3	Connectivity	1 USB 2.0,LCD Display
4	Daily Volume	Upto 6000 pages per day
5	File Format	Pdf(Formatted Text & Graphics , Normal with images searchable image over text ,MRCmPDF/A),TIFF(Single Page,MultiPage compressed),JPG,BMP,XLS,HTM,OPF,UNICODE,XML,XPS
6	Paper Size	A4 and Legal
7	OS Compatibility	Windows and Linux
8	Network enabled	Yes
9	Scanning Feature	Dual Sided Auto Scanning
10	Feeder	Auto Document Feeder availability
11	Scanner Type	Flatbed with ADF

**Terms and Conditions:-**

1. Proof of Registration of firm/supplier as per Government rule.
2. The articles should be new and in good condition.
3. The rate quoted should be inclusive of all taxes and other charges, if any.
4. HIGH COURT reserves the right to reject any or all the quotations without assigning any reason whatsoever. HIGH COURT would not be under any obligation to give any clarifications to those vendors whose quotation have been rejected.
5. The firms shall submit their bill in triplicate at the time of supply of articles.
6. Payment will be made in account of the firm after due verification, supply and installation of items supplied.
7. The successful bidder will have to supply the articles within two weeks.
8. There shall be a penalty for the defective supply of the items as per existing rules.
9. The products shall carry a warranty of three years.
10. The firm must not have been black listed by Government of Bihar/Government of India/Govt. bodies/PSUs. The quotation of the black listed bidders shall be out rightly rejected.
11. The firm having experience of supply and installation in government bodies will be preferred.
12. The firm shall have excellent support service after the supply and all technical/functional issues must be resolved within 24 hours of information provided.
13. HIGH COURT reserves the right to increase/decrease the specified quantities of any item(s) given in the tender.
14. All disputes are subject to Patna Civil Court Jurisdiction only.

 07.01.2022

I/c Registrar (IT)-cum-CPC

Patna High Court, Patna